



ONE DAY E- INTERNATIONAL SEMINAR ON “DATA PROTECTION AND DATA PRIVACY”

DATE: 18TH DECEMBER, 2021

INAUGURAL SESSION: 11:00 A.M. to 12: 30 P.M.

Speakers



Hon'ble Justice A. Muhamed Mustaque
Judge, High Court of Kerala



Mr. Vikramjit Banerjee
Additional Solicitor General of India



Ms. Mishi Choudhary
Legal Director at SFLC- New York



Prof. (Dr.) Sudhir Krishnaswamy
Vice-Chancellor- NLSIU- Bengaluru



Prof. (Dr.) Manoj Kumar Sinha
Director- The Indian Law Institute



Prof. (Dr.) G. S Bajpai
Vice-Chancellor- RGNUL-Punjab



Prof.(Dr.) Vijender Kumar
Vice-Chancellor-MNLU-Nagpur



Mr. Kishor Kumar Mishra
President- Law Mantra Trust

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Chief Guest



Hon'ble Justice A. Muhamed Mustaque
Judge, High Court of Kerala

Your Lordship, Born on 1st June 1967, Native of Thana, Kannur. Obtained Law Degree from V.B College of Law, Udupi. Obtained L.L.M from M.G. University in Labour Law. Enrolled as a lawyer on 1/10/1989. Practised 7 yrs before various courts and statutory authorities in Kannur. Obtained Master 2 in Space and Telecommunication Law, a funded programme of French Government from Paris XI University. Did Private International Law course at Hague Academy of International Law. Did advanced course on E- Commerce and Intellectual Property from WIPO. Trained as mediator by European Team from U.K. and also by MCPC of Supreme Court of India. Have many international publications to his credit including papers presented at International Astronautical Congress held in Hyderabad, Daejon in Korea and Naples in Italy. Attended various professional advancement courses, international conferences and workshop on subject relating to law. Practised as Ligation Lawyer, Arbitrator and served as a Mediator of Kerala Mediation Center. Was Standing Counsel for Kannur University, appeared for educational institutions, telecom companies, local authorities etc. Practised in civil , commercial constitutional, administrative service, criminal, telecommunication, IP and IT Laws. Was a Faculty for training on mediation with IIAM (Indian Institute of Arbitration and Mediation), Panel Arbitrator of ICADR AND IIAM and Member of International Institute of Space Law and Indian Society of International Law. Worked as Managing Editor of online news legal news letter L.I.N.K. Published from Luxembourg, Charter Member and Treasurer of India International ADR Association and Secretary of Mediators' Council of India. Sworn in as Additional Judge of the High court of Kerala on 23rd January, 2014. Appointed as Permanent Judge of the High Court of Kerala with effect from 10-03-2016.

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Guest of Honour



Mr. Vikramjit Banerjee

Additional Solicitor General of India

Mr. Vikramjit Banerjee is NLSIU Bangalore 1997 graduate and former Nagaland's Advocate General. Mr. Vikramjit Banerjee, is the youngest Solicitors General (ASG) who has been appointed at the Supreme Court. Mr. Banerjee made Nagaland's AG in June 2015, and was designated a senior by the Gauhati high court in December 2016. Banerjee had co-edited a book in 2008 titled The Truth About Teesta Setalvad. He graduated in Law from the prestigious National Law School of India University, Bangalore and went on to do his LL.M. from University of Leicester (UK) as a Chevening Scholar. He regularly lectures in various leading Universities, Institutions and Think Tanks across the country. He has authored various books and monographs and has many research articles published in leading journals to his credit. He has written extensively on law, culture, religion and development and his articles and columns have been widely appreciated and cited as reference by various authors of repute.

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Guest of Honour



Ms. Mishi Choudhary

Legal Director of Software Freedom Law Center, Founder of SFLC.in

Managing Partner at Mishi Choudhary & Associates LLP

Mishi Choudhary is a technology lawyer and online civil liberties activist working in the United States and India. She is the Legal Director at the Software Freedom Law Center and the Founder of SFLC.in. SFLC.in brings together lawyers, policy analysts and technologists to fight for digital rights, produces reports, and studies on the state of the Indian internet, also has a productive legal arm. Under her leadership, SFLC.in has conducted landmark litigation cases, petitioned the government of India on freedom of expression and internet issues, and campaigned for WhatsApp and Facebook to fix a feature of their platform that has been used to harass women in India.

In 2015, she was named one of the Asia Society's 21 young leaders building Asia's future for her work as a technology lawyer and online civil liberties activist. In 2016, the Aspen Institute named her as a Fellow of the sixth class of the Kamalnayan Bajaj Fellowship and a member of the Aspen Global Leadership Network. In 2017, she won a Digital Women Award in the "Social Impact" category for her work with SFLC.in. In 2017, the Open (Indian magazine) listed her as a Freedom Fighter and one of the emerging legal guardians of the Free Internet. She is also current member of code of Conduct Committee for Linux Kernel

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Guest of Honour



Prof. (Dr.) Dr. Sudhir Krishnaswamy
Vice-Chancellor of NLSIU, Bengaluru

Dr. Sudhir Krishnaswamy is the Vice-Chancellor of NLSIU, Bengaluru and the Director of the Distance Education Department, NLSIU. He is also the co-founder and trustee of the not for profit research trust, Centre for Law and Policy Research. Previously, he was the Director of the School of Policy and Governance, and Professor of Law and Politics at Azim Premji University. A Rhodes Scholar and graduate of Oxford University, he has earlier worked with the Prime Minister’s Committee on Infrastructure, Planning Commission; and the Kasturi Rangan Expert Committee on Bangalore Governance. His main areas of interest are constitutional law, Legal System Reform, legal theory, intellectual property law and administrative law. He has also written on a wide range of topics, including Indian constitutional law, intellectual property law, and judicial corruption. Sudhir is also part of Facebook’s oversight board that was set up to moderate content posted on social media platforms. He is the only Indian among the 20 members of the board that comprises independent Members from around the world. The board has the power to make decisions on content that can be allowed or removed from Facebook and Instagram. He was Professor of Law and Politics at Azim Premji University, Bangalore. He was also the Dr. B.R. Ambedkar Visiting Professor of Indian Constitutional Law at Columbia Law School. He has been a Teaching Fellow in Law at the Pembroke College at Oxford University, an Assistant Professor at NLSIU, and a Professor at the West Bengal National University of Juridical Sciences, Kolkata. He has taught law at universities in the UK, India, Australia and the US.

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Guest of Honour



Prof. (Dr.) Manoj Kumar Sinha
Director, The Indian Law Institute, New Delhi

Prof. (Dr.) Manoj Kumar Sinha is Director, Indian Law Institute. He did his Doctorate in International Law from Jawaharlal Nehru University, LL.M. from the University of Nottingham and LL.B. from University of Delhi. His areas of specializations include Human Rights, Constitutional Law, International Humanitarian Law, International Refugee Law, International Criminal Law, International Law and International Institutions. He has published extensively in the field of international law, international relations, constitutional law, international human rights, and humanitarian and refugee laws, in reputed national and international law journals. He also serves as a member of editorial boards of various reputed national and international journals. In 1998 he attended the 29th session of the International Institute of Human Rights in Strasbourg, France. He was offered the prestigious visiting Professorship at the Raoul Wallenberg Institute of Human Rights and Humanitarian Law, Lund, Sweden, (2004-2005). Prior to joining the Indian Law Institute, he was teaching at the West Bengal National University of Juridical Sciences as Professor of Law (currently on leave). He also served the Indian Society of International Law as its Director (2006-2009). In the year 2007, he was elected as Secretary of All India Law Teachers Congress (AILTC) and was re-elected in 2009, 2011 & 2013 for subsequent two-year terms.

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Guest of Honour



Prof. (Dr.) G. S Bajpai

Vice-Chancellor, Rajiv Gandhi National University of Law-Punjab

Prof. (Dr.) G.S. Bajpai serves as the Vice Chancellor of Rajiv Gandhi National University of Law (RGNUL), Punjab. Equipped with more than thirty years of professional experience as an author, researcher, teacher and administrator, he has been appointed as Convenor, Committee for Reforms in Criminal Laws set up by the Ministry of Home Affairs, Government of India, which is tasked with spearheading historic reforms in Criminal Laws in India. He is the Member of the Advisory Board for Development of Legal Education & Legal Profession of the Bar Council of India; Member of the Standing Committee of the Legal Education Committee of the Bar Council of India; Member, General Council, Damodaram Sanjivayya National Law University, Visakhapatnam and Member, Punjab State Legal Services Authority. He has been nominated by the Association of Indian Universities as Member of the Board of Indian Association of Social Science Institutions (IASSI). He has previously served as the Registrar, National Law University Delhi. He has also served as Professor of Criminology & Criminal Justice (Law); Chair Professor at K.L Arora Chair in Criminal Law; as well as the Chairperson of the Centre for Criminology & Victimology at National Law University Delhi. Prior to the same, he has served as Professor (Law & Development) & Chairperson at the Centre for Criminal Justice Administration, National Law Institute University, Bhopal.

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Guest of Honour



Prof. (Dr.) Vijender Kumar

Vice-Chancellor, Maharashtra National Law University-Nagpur

Prof. (Dr.) Vijender Kumar, is a ‘Commonwealth Fellow, UK’ (2009-2010), a ‘Meritorious Law Teacher Awardee’ (2019) from the Government of Telangana, and the Vice-Chancellor of Maharashtra National Law University, Nagpur. He had been the Vice-Chancellor of National Law University and Judicial Academy, Assam; and the Registrar of NALSAR, University of Law, Hyderabad before joining Maharashtra National Law University, Nagpur as its Founder Vice-Chancellor. An astute academician and research scholar, he has numerous research articles and books to his credit. He has published more than seventy research articles in reputed law journals on ‘Hindu Law’, ‘Research Methodology’ and ‘Legal Education’ and has contributed several book reviews and papers in several books. He has also authored several books amongst which are “Being A Law Teacher 2019”; “Law Relating to Domestic Violence 2007”, and “Hindu Law of Adoption 2004”. Prof. Kumar’s Revised Editions of “Hindu Law and Usage” of John D. Mayne (16th edition 2009, 17th edition 2014 and 18th edition 2020); and “Family Law in India” of Professor G.C.V. Subba Rao, (8th edition 2004, 9th edition 2007 and 10th edition 2011); and his co-edited books titled “Alternative Dispute Resolution: Prospects and Challenges 2020”, “Surrogacy: Law, Policy and Practice 2020”, “Children, Law and Society 2019”, “Women, Law and Society 2019”, “Law Relating to Sexual Harassment: Practice and Procedure”, “Law, Judiciary and Governance 2017”, and “Global Perspectives in Consumer Law, 2011”, are especially noteworthy. In 2019, he has received “Telangana State Award to Meritorious Teaching-2019” from the Government of Telangana.

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Speakers



Prof. Justyna OŻEGALSKA-TRYBALSKA
Jagiellonian University, Ul. Gołębia- Kraków



Prof. Abhilash Nair
Director, Internet Law and Emerging Technologies (ILET)
Research Unit, Aston University, Birmingham, United Kingdom



Prof. (Dr.) Naresh Kumar Vats
Registrar
RGNUL-Punjab



Prof. (Dr.) Himanshu Pandey
Professor of Law
MNLU-Nagpur



Dr. A. Nagarathna
Associate Professor of Law
NLSIU- Bangalore



Mr. Kishor Kumar Mishra
President, Law Mantra-Trust

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Chief Guest



Prof. Justyna OŻEGALSKA-TRYBALSKA
Jagiellonian University, Ul. Gołębia- Kraków

Justyna Ożegalska-Trybalska is Associate Professor at the Intellectual Property Law Chair of the Jagiellonian University, where she teaches and researchers in the field of patent law, trademark law and new technologies law. As a visiting scholar she conducted research at the Columbia University School of Law in New York (2003) and the Max Planck Institute for Innovation and Competition in Munich (2017). She is an arbitrator at the Domain Name Court at the Polish Chamber of Informatics and Telecommunication and WIPO Arbitration and Mediation Centre and a coordinator of the Joint Master’s Degree Programme in Intellectual Property and New Technologies organized by Jagiellonian University, WIPO and the Polish Patent Office and senior expert in international IP projects. Justyna Ożegalska-Trybalska is an author of over 60 national and foreign publications, including two monographs Limitations of patent protection and patent infringement (Wolters Kluwer, 2019); Domain Name – legal issues (Zakamycze, 2003). As co-author, she contributed to Domain Name Law and Practice. An International Handbook, ed. T. Bettinger, A. Waddel, Oxford University Press, 2015), Patent Law (ed. M. du Vall, E. Traple, Wolters Kluwer, 2017), Industrial Property Law System (ed. R. Skubisz, vol. 14A, 2017 and vol. 14C, CH Beck, 2018).

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Guest of Honour



Prof. Abhilash Nair

**Director, Internet Law and Emerging Technologies (ILET)
Research Unit, Aston University, Birmingham, United Kingdom**

Prof. Abhilash Nair is Senior Lecturer in Internet Law, Aston University and Director, Internet Law and Emerging Technologies (ILET) Research Unit, Aston University, Birmingham, United Kingdom. Prof. Abhilash's principal area of research is internet law, with specific reference to censorship, children's rights and internet pornography. He has published widely on internet law and regulation and is a regular speaker at international conferences. Abhilash's current research focuses on the issue of regulating internet pornography generally, and the protection of children in this context. This involves two related, but distinct, areas of study: 1/ the shift of focus of regulation from the publisher/distributor of content to the end user through the introduction of various possession offences for pornography, and 2/ the rights of children to be protected from exposure to internet pornography and other inappropriate content. His new book titled 'The Regulation of Internet Pornography: Issues and Challenges' (Routledge) examines how the internet has necessitated a fundamental change in the regulation of pornography. Prof. Abhilash has also researched other associated areas within internet law including online gambling regulation from a child and young people protection perspective, copyright on the internet, and child safety and privacy issues on social media sites.

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Guest of Honour



Prof. (Dr.) Naresh Kumar Vats

Registrar & Professor of Law, Rajiv Gandhi National University of Law- Punjab

Prof. (Dr.) Naresh Kumar Vats, joined as Professor of Law at Rajiv Gandhi National University of Law, Punjab (Patiala) on December 22, 2018 and Registrar with effect from January 01, 2019. Prior to joining at RGNUL, Punjab Professor Vats has worked as Head of Department of Law; Founder Chairman CPGLS; Head-Center of IPR; and Proctor. Professor Vats has been teaching Intellectual Property Laws, Family Law, Commercial Arbitration Mechanism and Cyber Law at Undergraduate and Post-Graduate course at Maharashtra National Law University, Nagpur; National Law University and Judicial Academy, Assam; Institute of Law, Kurukshetra University; BGC Trust University Bangladesh, Chittagong-Bangladesh; and Institute of Law and Research (formerly National Institute of Law) Faridabad, Haryana. He has delivered many Special Lectures on Artificial Intelligence, IPR, Family Law, Taxation and Business Law in MBA course, Refresher Course in Kurukshetra University, BPSMV, Khanpur Kalan, NATD-Nagpur, RGNIIPM-Nagpur etc. He has also acted as Co-organizing Secretary of National Seminar and campus of Rural Lok Adalat and Legal Aid Clinic, Coordinator of WIPO-India Summer School 2017 between WIPO-Geneva, RGNIIPM, Nagpur and MNLU, Nagpur, and will be hosting WIPO-India Summer School 2018 in the Month of July 2018.

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Guest of Honour



Prof. (Dr.) Himanshu Pandey

Professor of Law, Maharashtra National Law University- Nagpur

Prof. (Dr.) Himanshu Pandey joined National Law University, Nagpur as Associate Professor of Law in November 26, 2016. Prior to his joining, he served National Law University and Judicial Academy, Guwahati, Assam as Associate Professor of Law cum Registrar, between July, 2015 to November, 2016. He started his teaching career as a Lecturer in Vivek Law College, Bijnor, U.P. in 2005 and later worked as Assistant Professor of Law at School of Law, Devi Ahilya University, Indore between December, 2007 to April, 2015. Dr. Pandey is also sharing the administrative responsibilities as Head Centre for Corporate Law & Governance; Head, Department of Law; Convener, Examination Committee; Member of Executive Council, Academic Council, Research Committee, Building Committee, Purchase Committee; editor 'MNLU, Nagpur Contemporary Law Review', Bi-Annual Faculty Peer Reviewed Journal of Maharashtra National Law University, Nagpur. He has also been a Co-Project Director, for Research Programme titled "Hate Crimes- Prejudices and Violence Faced by People from North Eastern States and Measures to Counter- A Empirical Study "sponsored by the Indian Council of Social Science Research (ICSSR), Ministry of Human Resource Development, Govt. of India. Dr. Pandey has delivered special lectures in Institutions of repute such as National Academy of Direct Taxes, Nagpur; Department of Law, Tata Institute of Social Science Mumbai; UGC-Human Resource Development Centre, DAVV, Indore; Institute of Company Secretaries of India (Indore Chapter); National Institute of Public Cooperation and Child Development Western Regional Centre Indore

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Guest of Honour



Dr. A. Nagarathna

Associate Professor of Law and Coordinator, Advanced Centre on Research, Development & Training in Cyber Law and Forensics

Dr. A. Nagarathna is Associate Professor of Law and Coordinator, Advanced Centre on Research, Development & Training in Cyber Law and Forensics of National Law School of India University, Bangalore. Her subjects of interest include Criminal Laws, Cyber Laws & Cyber Forensics and Medical Laws. She has undertaken training on “Cyber forensic” including on hard disk analysis, mobile forensics, network forensics and live forensic from CDAC, Trivandrum in 2015 and 2016. She has edited 4 books on Cyber laws and has authored chapters on Cyber Crime laws. She has published books, several articles and contributed chapters to various international and national books. Her research projects, “Patient’s Rights under Consumer Law” [2010] and “Terrorism Laws of India” [2014] are published by the Karnataka Institute for Law and Parliamentary Affairs [KILPAR], Government of Karnataka. She has reviewed 2 books for Oxford University Press and Cambridge University respectively. She is the Member, Editorial Review Board, CMR Journal of Innovation and Research, an internationally Peer Reviewed Journal. She has also contributed as author of 6 papers as well as reviewer of various papers to the UGC’s “E-Pathashala” Project, a Web Based Publication for Post-graduate students on the Module of Substantive Criminal Law in 2015-16 and on “Criminology” in 2016-17. She is a regular resource person on Criminal Laws and Cyber laws and related issues at various training courses and programmes conducted in the university and various other training institutes.

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TECHNICAL SESSION: 01:00 P.M. to 03: 45 P.M.

Session Chairs



Dr. Pankaj Prakash Umbarkar
Associate Professor of Law-HNLU



Dr. Amol Deo Chavhan
Associate Professor of Law-NLUJAA



Dr. Anuradha Binnuri
Director-SLS-Hyderabad



Mr. Amit Singh
HOD & Associate Professor- SOLS- Apeejay Stya University



Dr. Shobhna Jee
Associate Professor-IILM University



Dr. Abhinandan Bassi
Assistant Professor of Law-RGNUL



Dr. Ivneet Kaur Walia
Assistant Professor of Law-RGNUL



Dr. Harleen Kaur
Assistant Professor of Law, University of Delhi



Dr. Anju Sinha
Assistant Professor of Law, University of Delhi



Dr. Anita Yadav
Assistant Professor of Law, University of Delhi



Dr. Dinesh Dyma
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Dr. Shailendra Kumar
Assistant Professor -NLUJAA



Dr. Samrat Datta
Assistant Professor- JNU-Jaipur



Dr. Jyotika Bahl
Assistant Professor- Gargi College, University of Delhi



**ONE DAY E- INTERNATIONAL SEMINAR ON “DATA PROTECTION AND DATA PRIVACY”
DATE: 18TH DECEMBER, 2021**

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